

(1998) 07 AHC CK 0121**Allahabad High Court****Case No:** Civil Misc. Writ Petition No. 314 of 1998

India Casting Company

APPELLANT

Vs

CEGAT

RESPONDENT

Date of Decision: July 31, 1998**Citation:** (1998) 104 ELT 17**Hon'ble Judges:** S.L. Saraf, J**Bench:** Single Bench**Final Decision:** Disposed Of**Judgement**

@JUDGMENTTAG-ORDER

S.L. Saraf, J.

Heard learned Counsel for the petitioners and Sri S.N. Srivastava, for the Union of India.

2. By an order dated 17-4-1998, the Tribunal had directed the petitioners to deposit 25% of the adjusted duty in cash. The petitioner will be entitled to furnish the same from RG 23 A part-II account and the same will be treated as sufficient compliance of the Tribunal's order. The Tribunal shall hear the appeal on merits.
3. With these observations, the writ petition is disposed of. There will be no order as to costs.